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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

MA.492/95 in RA.22/95 in  
O.A.NO. 1254/94.

DATE OF JUDGMENT: 18-5-95

BETWEEN:

G. Indira Ramana Murthy

.. Applicant.

AND

1. Govt. of India, Ministry of Railways,  
Rep. by its Secretary, New Delhi.

2. The General Manager, SC Rly,  
Secunderabad.

3. The Chief Personnel Officer,  
SC Rly, Secunderabad.

4. The Divl. Railway Manager,  
SCRly, (BG) Secunderabad.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI K. Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS: SHRI V. Bhimanna for C.V. Malla Re  
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

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MA.492/95 in RA.22/95 in OA.1254/94

ORDER

Heard Sri K. Sudhakar Reddy, learned counsel for  
Sri V. Bhimannarayana for  
the applicant, add Sri C.V. Malla Reddy, learned counsel  
for the respondents.

2. The applicant in ~~this~~ OA filed this MA praying for  
suspension of the office order No.DRM(P) BG/SC No.CP/  
121/Admn/Projectionist/S.0.0.38/5/95, dated 10-5-95,  
pending disposal of RA.22/95 in OA.1254/94.

3. Order dated 10-5-95 referred to supra was issued in  
compliance with the judgement dated 20-1-1995 in OA.1254/  
94. Mere filing of RA against that order in the OA.1254/  
94 does not amount to stay of the order in the OA. The  
RA itself is being adjourned, only at the instance of the  
applicant.

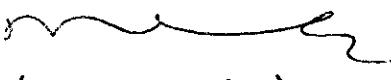
4. After perusal of the judgement dated 20-1-1995 in  
the OA.1254/94 and the contentions in the RA.22/95, ~~regarding~~  
that a prima-facie case is not established for suspension  
of judgement dated 20-1-1995 in OA.1254/94 and hence it  
is not a case of suspension of the impugned order dated  
10-5-1995. But it is just and proper to observe that the  
said order dated 10-5-1995 will be subject to the result  
in RA.22/95. Hence compliance of the order dated 10-5-95  
by the applicant will be without prejudice to his con-  
tentions in the RA.22/95.

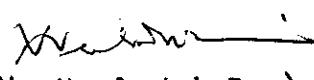
5. It is stated that in view of the transfer of the  
applicant as per order dated 10-5-1995, he has to vacate  
the quarters at Secunderabad and it will cause prejudic  
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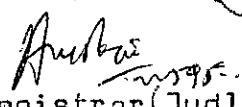
to him if he has to vacate it immediately as his mother aged 74 years is living with him. It is open to the applicant to make representation to the concerned authority for retention of the quarters beyond the stipulated time, and if such a representation is going to be made it has to be disposed of by the concerned authority in accordance with law and rules.

6. The MA is ordered accordingly. No costs./

  
(R. Rangarajan)  
Member (Admn.)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : 18 May, 95  
Dictated in Open Court

  
A. R. Rao  
Deputy Registrar (Judl.)

Copy to:-

sk 1. Secretary, Ministry of Railways, Govt of India, New Delhi.

2. The General Manager, S.C.Railway, Secunderabad.

3. The Chief Personnel Officer, S.C.Railway, Secunderabad.

4. The Divl. Railway Manager, SC Rly, (BG), Secunderabad.

5. One copy to Sri. K.Sudhakar Reddy, advocate, CAT.

6. One copy to Sri. ~~Xxx~~ C.V.Mallareddy, SC for CAT, Hyd.

7. One copy to Library, CAT, Hyd.

8. One spare copy.

Rsm/-

2nd May 95